

Government of India
Ministry of Law & Justice
Department of Legal Affairs

RAJYA SABHA
UNSTARRED QUESTION NO. 1883
ANSWERED ON 16.03. 2023

Tackling problem of fake lawyers

1883. Dr.Prashanta Nanda:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the number of fake lawyers posing as advocates and soliciting work in the country;
- (b) if so, whether measures are being taken to tackle the problem of fake lawyers, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)

(a) to (c) : The Bar Council of India (BCI) has informed that it is a fact that many persons (without any Law Degree or enrolment Certificate) are posing as advocates to solicit work. The BCI, realising that such practice is degrading the standard of legal profession, and also with the object to weed out fake lawyers in the country has framed Bar Council of India Certificate and Place of Practice (Verification) Rules, 2015, under Section 49(1)(ag),(ah),(i) of the Advocates Act, 1961. The said Rule has been notified on 12th January 2015.

As per these rules, all the Advocates who had obtained a degree in law before the Academic year 2010 and are enrolled as advocates were required to apply/fill up verification forms with respective State Bar Councils in prescribed proforma mentioning their qualifications such as Matric, Intermediate, Graduation and LL.B. Degrees etc. Also, the Advocates graduating in law in the Academic year 2009-2010 and onwards are required to sit for All India Bar Exam (AIBE) within 2 years of passing LL.B. After they clear the exam they are issued a Certificate of Practice.
